

DD No. 31-A
Dt. 26.07.2020

u/s 11 Prevention of Cruelty to Animals Act, 1960, Rule 96 Transport of
Animal Rules, 1978
PS Rajouri Garden.

26.07.2020

Fresh Kalandra received.

Present: IO/ASI Sanjay Kumar with Ld. APP for State.

Fresh kalandra received.

Put up for consideration on 17.09.2020 before
concerned Evening Court.


(RINKU JAIN)
DUTY MM/WEST/DELHI
26.07.2020

State Vs.Parveen @ Chanchal @Bhola

FIR No. 720/2020
U/s 25/25/59 Arms Act
PS Nihal Vihal

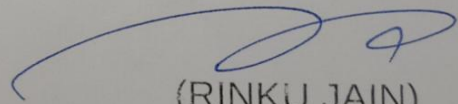
26.07.2020

Present: Ld. APP for state.
Ld. Counsel for accused through VC.

Ld. Counsel for accused/applicant wishes to withdraw
the present application.

He has also sent an application for the same.

In view of submission of ld counsel for
accused/applicant, the present application stands disposed off as
withdrawn.



(RINKU JAIN)
DUTY MM/WEST/DELHI
26.07.2020

FIR No. 735/19
U/s 437/380/411 IPC
PS Paschim Vihar
Bail Bond Verification

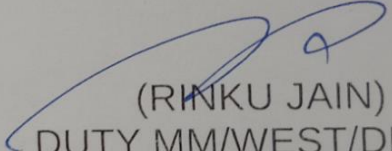
26.07.2020

Present: Ld. APP for State.
None for applicant.

Report filed by IO. Same is taken on record.

As per the report of IO Mani Majumdar has refused to give surety for the accused namely Sonu.

In view of the same, the bail bonds are rejected. The application accordingly disposed off.


(RINKU JAIN)
DUTY MM/WEST/DELHI
26.07.2020

State Vs. Ankit
e-FIR No. 030666/2019
U/s 379 IPC
PS Paschim Vihar West

26.07.2020

Present: Ld. APP for State.
Ld. Counsel Sh. Manish Kumar for accused.

An application for bail u/s 437 Cr. P. C has been filed on behalf of accused/applicant.

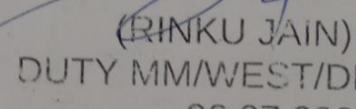
Reply filed. Same is taken on record.

Heard. Perused.

Accused is in JC since 10.04.2020 in some other case and was formally arrested in the present case. IO could not apprise this Court since when the accused is in JC in the present case. Recovery has already been effected from accused. No fruitful purpose would be served by keeping the accused in custody.

In view of the same, the application of the applicant/accused namely is allowed and accused is admitted to bail on furnishing of personal bond in the sum of Rs. 10,000/- with one surety in the like amount.

Bail bond and surety bond would be accepted only after verification through IO of this case.


(RINKU JAIN)
DUTY MM/WEST/DELHI
26.07.2020

State Vs. Unknown
e-FIR No. 022446/15
U/s 379/411 IPC
PS Nangloi
Vehicle No. DL 8SBH-3334

26.07.2020

This is an application for releasing vehicle bearing no. DL 8SBH-3334 on Superdari.

Present:- Ld. APP for the State.
Applicant in person.

IO has filed his reply. Taken on record.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** wherein it has been held that

Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. *The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*

70. *The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.*

71. *Return of vehicles and permission for sale thereof should be the general norm rather than the exception.*

72. *If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.*

73. *If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."*

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in CrI. M.C. No. 4485/2013 dated 10.09.2014.**

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration no. DL 8SBH-3334 be released to the **registered owner after due identity verification** and on furnishing security bond as per valuation report of the vehicle **after verification of valid insurance certificate of the vehicle.** After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

Copy of this order be given dasti to applicant.

Panchnama and valuation report shall be filed in the court along with charge sheet.

(RINKU JAIN)
DUTY MM/WEST/DELHI
26.07.2020

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State Vs. Ripu Sopodau Tiwari @Raja Tiwari
FIR No. 811/2020
U/s 33/38 Delhi Excise Act
PS Nagloi

26.07.2020

Present: Ld. APP for State.
Ld. Counsel for accused/applicant. *through VC.*

An application for bail u/s 437 Cr. P. C has been filed on behalf of accused/applicant.

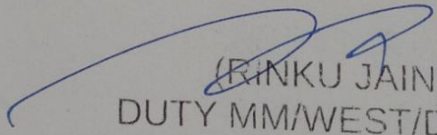
Reply filed. Same is taken on record.

Heard. Perused.

Accused is in JC since 13.07.2020. Recovery has already been effected from accused. No previous involvement has been reported in the reply filed by the IO. No fruitful purpose would be served by keeping the accused in custody.

In view of the same, the application of the applicant/accused namely Ripu Sopodau Tiwari @Raja Tiwari s/o Hari Shankar Prashad Tiwari is allowed and accused is admitted to bail on furnishing of personal bond in the sum of Rs. 10,000/- with one surety in the like amount.

Bail bond and surety bond would be accepted only after verification through IO of this case.


(RINKU JAIN)
DUTY MM/WEST/DELHI
26.07.2020

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State Vs. Aftab
FIR No. 811/20
U/s 33/38 Delhi Excise Act
PS Nagloi

26.07.2020

Present: Ld. APP for State.
Ld. Counsel for accused/applicant through VC.

An application for bail u/s 437 Cr. P. C has been filed on behalf of accused/applicant.

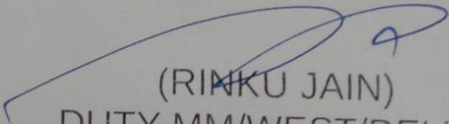
Reply filed. Same is taken on record.

Heard. Perused.

Accused is in JC since 14.07.2020. Recovery has already been effected from accused. No previous involvement has been reported in the reply filed by the IO. No fruitful purpose would be served by keeping the accused in custody.

In view of the same, the application of the applicant/accused namely Aftab s/o Ummed is allowed and accused is admitted to bail on furnishing of personal bond in the sum of Rs. 10,000/- with one surety in the like amount.

Bail bond and surety bond would be accepted only after verification through IO of this case.


(RINKU JAIN)
DUTY MM/WEST/DELHI
26.07.2020

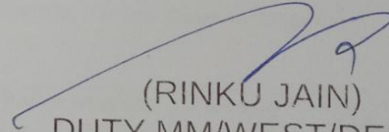
State Vs.Rishab
FIR No. 013181/20
U/s 379/411/34 IPC
PS Paschim Vihar East

26.07.2020

Present: Ld. APP for State.
Ld. counsel for applicant through VC.

Ld counsel for applicant wishes to withdraw the present application. He has also sent his no objection to the same.

In view of submission of ld counsel for applicant the present application stands dismissed as withdrawn.


(RINKU JAIN)
DUTY MM/WEST/DELHI
26.07.2020